

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 606/2018**

In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (Arising out of directions of the Hon'ble Supreme Court in W. P. No. 888/1996 and W. P. No. 375/2012)

PAPER BOOK – I

I N D E X

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Through



Abhimanyu Garg

Standing counsel

Government of Puducherry

C-15, Lower Ground Floor

Geetanjali Enclave,

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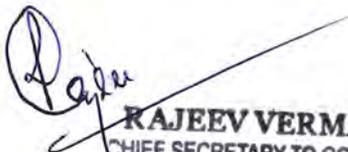
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.606/2018**

In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (Arising out of directions of the Hon'ble Supreme Court in W. P. No. 888/1996 and W. P. No. 375/2012)

**AFFIDAVIT BY CHIEF SECRETARY, GOVERNMENT OF
PUDUCHERRY IN RESPONSE TO THE NOTICE UNDER
ORDER DATED 07.09.2022**

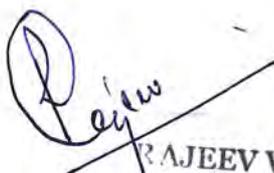
I, Rajeev Verma, S/o. Shyam Singh Verma, aged 56 years, Chief Secretary, Government of Puducherry, with office at Chief Secretariat, Puducherry-1, do hereby solemnly affirm and sincerely state as follows:

1. I am the Chief Secretary for the Government of Puducherry and thus competent and conversant with the case to depose this Affidavit. The contents of this Affidavit are true and correct to my knowledge, derived from official records available with the Govt. of Puducherry.
2. I respectfully submit that various directions passed by the Hon'ble NGT on 28.07.2022 in O.A. No. 606 of 2018 are duly communicated to all the concern departments on 19.08.2022 for strict compliance. **(Annexure-I).**


RAJEEV VERMA, I.A.S.,
CHIEF SECRETARY TO GOVERNMENT
PUDUCHERRY.

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PUDUCHERRY.

3. I respectfully submit that the Development Commissioner has been designated as Senior Nodal Officer to assess and monitor the progress in bridging the gap in sewage and solid waste management. Review meeting was held and minutes of the meeting is placed in Annexure –II.
4. I respectively submit that I am also monitoring the progress of solid waste management in State Level Committee (SLC) on Solid waste Management, Special Task Force (STF) on elimination of Single Use Plastics and sewage management in Central Monitoring Committee (CMC). District Collectors are monitoring the progress in solid and liquid waste management in the District Environment Plan Review meetings. Environment Monitoring Committee (EMC) has been set up in Chief Secretariat to monitor the implementation of various orders passed by the Hon'ble NGT.
5. I respectfully submit that regarding disposal of legacy waste, Government of Puducherry has noted the concern of the Hon'ble NGT. On a war footing mode, tender was floated and work was awarded to M/s. Zigma Enterprises Pvt. Ltd., on 24.06.2022. Out of 5.5 lakhs tons of legacy waste accumulated in Kurumbapet dump site, Puducherry, Approx. 3.41 lakhs tons (62%) have been cleared as on 01.11.2022. Action has been taken to deploy additional trommel to clear 100 %of the legacy waste after offset of North East monsoon (by March 2023). PPCC has imposed Rs.9 lakhs as Environmental Compensation (EC) to Oulgaret Municipality for failure in commencement of processing and disposal of legacy waste. The same has been remitted.


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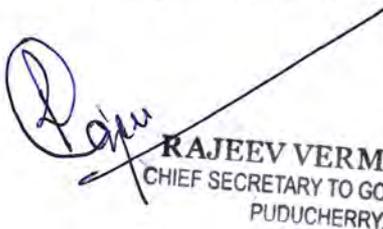
6. I respectfully submit that 77,850 MT of legacy waste is accumulated in Paravaipet, Karaikal Municipality. Local Administration Department (LAD) has prepared the DPR to clear the legacy waste through Bio-mining. Approval of RFP and DPR is under Progress and about to issue the tender by December 2022.
7. I respectfully submit that Mahe Region has already been declared as “Zero Waste” region as in-house composting is being practiced. 2 TPD of non-biowaste is being sent to Material Recovery Facility (MRF) located in Pallor. Thus no legacy waste is accumulated.
8. I respectfully submit that for disposal of legacy waste in Yanam Region and processing of solid waste, DPR has been prepared by the Local Administration Department (LAD) for bio-mining of 25306 MT of Legacy Waste. Tendering process would be completed by December, 2022 and bio-mining processing would be commenced by January, 2023.
9. I respectfully submit that Govt. of Puducherry is taking all the measures to reach 100 % processing of solid waste through centralized /decentralized mechanisms. Officers were deputed to various parts of the country to study the best practice being followed. (WTE plant, Okhla, Indore, Nashik, Mumbai for composting etc.).
10. I respectfully submit that in Puducherry with the financial assistance of PPCC, 1 TPD Bio-methanisation plant at Kurumbapet disposal site was established and is functioning. 10 TPD of dry waste is collected and recycled by the informal sector and through Material Recovery Facility (MRF) facility. DPR and RFP has already been prepared to set up the


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350 TPD processing plant at Kurumbapet, Pondicherry Tendering process would be completed by Nov 2022 and letter of award will be issued by December 2022.

11. I respectfully submit that in Karaikal Municipality, 100% of wet waste processing is being carried out through composting (15 TPD) by M/s. Hand in Hand since 2016. Bio-methanation Plant of 1 TPD capacity was installed with the financial assistance of Puducherry Pollution Control Committee (PPCC) in the year 2018. Methane gas generated is used for lighting purpose in the solid waste disposal yard. Dry waste of 1 TPD is used for RDF preparation and 31.2 TPD of dry waste is recovered and recycled by the informal sector. New concessionaire has been identified for the Integrated Solid Waste Management (ISWM) with Black Soldier Fly (BSF), Vermi composting technology for wet waste, depolymerization and incineration for dry waste and recycling of C&D waste are proposed. The expected date of issue of letter of award is November 2022.
12. I respectfully submit that for Yanam Region, work order was awarded in November, 2021 to M/s. HR Square LLM, Hyderabad to implement Integrated Solid Waste management Programme for 15 years period. The firm has commenced door to door collection, transportation and disposal of solid waste. Setting up of processing facility has been started and will be commenced at the earliest.
13. I respectfully submit that LAD has initiated encouragement of Bulk waste generators to set up of Micro composting facility (MCF's) within their premises to reduce the waste to some extent coming to the


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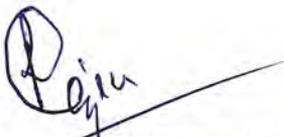
processing plant. Condition to install insite composting plant has been incorporated in the CTE which is being issued by the PPCC to Hotel/Resturants/Apartments.

14. I respectfully submit that plastic waste is posses challenge for scientific management of solid waste. Govt. of Puducherry had imposed ban on 3 types of Single Use Plastic (SUP) in 2009, 10 types of SUP in 2019 and 20 types of SUP in 2022. Action Plan has been evolved and a Special Task Force has been constituted and implementing authorities have been notified to enforce the ban. 30 plastic waste Reprocessing units are in operation in the U.T. of Puducherry, which convert plastic waste into granules / pellets and used for manufacturing value added products.
15. I respectfully submit that regarding sewage management 71 MLD of sewage is generated in Urban area of Pondicherry. 3 Nos.of SBR based STP (3 x 17 MLD = 51 MLD) and 2 Nos. of UASB STP (2 x2.5 =5 MLD) are currently available in Pondicherry. Gap of 15 MLD (71 MLD-56 MLD =15 MLD) is currently being disposed off through septic tanks and soak pit. DPR has been prepared for the cost of Rs. 56.53 crore for providing treatment of remaining 15 MLD of sewage generated which is inclusive of O&M for 15 yearshas been sanctioned under AMRUT 2.0. Online Continuous Monitoring System (OCMS) has been provided in all the three 17 MLD STPs and PPCC is periodically monitoring the quality of treated sewage.
16. I respectfully submit that DPR for installation of 3 MLD STP for the cost of Rs. 35.73 croresat Sankaraparaniriver, Villiyanur to treat the sewage generated from semi urban area, has also been sanctioned under


RAJEEV VERMA, I.A.S.,
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PUDUCHERRY.

AMRUT 2.0. The scheme will be implemented and completed before June, 2023.

17. I respectfully submit that DPR for installation of 2 MLD STP for the cost of Rs. 27.27 crores (15 years O&M) at Arasalarriver, Karaikal has been prepared .Sanction obtained under AMRUT 2.0. The scheme will be implemented and completed before June, 2023.
18. I respectfully submit that Karaikal, Mahe and Yanam generate 10.6 MLD, 4.5 MLD, 6 MLD respectively. DPR is being prepared and will be completed by January to provide Under Ground Sewer System with adequate capacity of Sewage Treatment Plants (STP) . Work will be completed by March, 2024.
19. I respectfully submit that Committee for Effective Utilization of Treated Sewage has been constituted under the Chairmanship of the Secretary, Works. First meeting of the Committee was held on 23.09.2022. It explored the possibility of utilization of 100% of treated sewage for Industrial, Agriculture, Forestry, Fish culture, Water Sprinkling, Playgrounds, Railways, Bus Stands, Universities , fire fighting and other suitable purposes.
20. I respectively submit that already 2 units viz. M/s. Solara and M/s. Chemfab Alkalis are using treated sewage. Utilization of 3.5 MLD treated sewage by M/s. Chemfab Alkalis is in pipe line. Condition of utilization of treated sewage is being incorporated in CTE of major water consuming units.


RAJEEV VERMA, I.A.S.,
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21. I respectively submit that Regulations for conservation of rainwater have already been prescribed in the Puducherry Building Bye laws. Building permission by the Planning Authorities are issued after ensuring provision of RWH in the plan and the Occupancy certificate for buildings is issued after confirming installation of RWH system in the buildings. Puducherry Ground Water Authority (PGWA) is invariably incorporating a condition to provide RWH structure in the clearance given to the industries/commercial establishment for extraction of ground water. 831 RWH structures have been installed in industries.
22. I respectively submit that office order was issued on 31.10.2022 by the Under Secretary (Housing), mandating provision of double plumbing system in group housing / Colonies utilizing grey water for flushing and gardening and black water suitably treated or connection to sewer terminating to STPs (**Annexure-III**).
23. I respectively submit that LAD and local bodies are regularly conducting the IEC activities to achieve 100% source segregation. Under Swachtha hi seva, various competitions, campaigns and workshops were held in schools. Awareness pamphlets are issued to public. LAD is proposed to conduct the zero-waste expo in order to involve the community on reducing waste and maintaining cleanliness.
24. I respectively submit that Department of Science, Technology and Environment (DSTE) has brought out a documentary film on ill effect of usage of SUP. A LED awareness Van is sent out to all the areas of Pondicherry to screen the film and create awareness on ban on usage of SUP.


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25. I respectively submit that in compliance with the Hon'ble NGT directions, Puducherry Pollution Control Committee has imposed Environmental Compensation of Rs. 1.26 lakhs to LAD for failure in commencement of processing of solid waste and disposal of legacy waste and Rs. 2.4 crores to PWD for failure in setting up of STP.
26. I respectively submit that Govt. of Puducherry has taken earnest and committed action towards scientific disposal of solid waste and adequate treatment of liquid waste based on the Hon'ble Tribunal directions and abide by any further order passed by the Hon'ble Tribunal.

Rajiv
4/11/22
DEPONENT

RAJEEV VERMA, I.A.S.,
CHIEF SECRETARY TO GOVERNMENT
PUDUCHERRY.

VERIFICATION

Verified at Puducherry on 4th of November, 2022 that the contents of the above Affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.

SIGNED BEFORE ME



MW 4/11/2022
M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
No. 6, 11th CROSS, ILANGO NAGAR
PUDUCHERRY - 775 011

Rajiv
4/11/22
DEPONENT

RAJEEV VERMA, I.A.S.,
CHIEF SECRETARY TO GOVERNMENT
PUDUCHERRY.

RAJEEV VERMA, I.A.S.,
CHIEF SECRETARY TO GOVERNMENT
PUDUCHERRY

BEFORE THE NATIONAL
GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

APPLICATION NO: 606 of 2018

COMPLIANCE OF MUNICIPAL
SOLID WASTE MANAGEMENT
RULES, 2016 AND OTHER
ENVIRONMENTAL ISSUES
(ARISING OUT OF DIRECTIONS
OF THE HON'BLE SUPREME
COURT IN W. P. NO. 888/1996
AND W. P. NO. 375/2012)

PAPER BOOK I
AFFIDAVIT BY CHIEF
SECRETARY, GOVERNMENT
OF PUDUCHERRY IN
RESPONSE TO THE ORDER
DATED 07.09.2022.

ABHIMANYU GARG
STANDING COUNSEL
GOVERNMENT OF PUDUCHERRY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 606/2018

In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (Arising out of directions of the Hon'ble Supreme Court in W. P. No. 888/1996 and W. P. No. 375/2012)

PAPER BOOK – II

I N D E X

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Through



Abhimanyu Garg

Standing counsel

Government of Puducherry

C-15, Lower Ground Floor

Geetanjali Enclave,

New Delhi - 110017

9811092113/ abhimanyu.legal@gmail.com

No. 3253/DSTE/NGT/DIR/SEE/2022/495
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
* * *

Puducherry, the 19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

In compliance with the order of Hon'ble National Green Tribunal (NGT) dt. 28.07.2022 in O.A. No. 606 of 2018, you are here by directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to deposit Environmental Compensation of Rs. 9 Lakhs (Rupees Nine Lakhs only) immediately, imposed by Puducherry Pollution Control Committee vide Letter No.2923/PPCC/EC/SWM/JSA/2020 dt. 31.12.2020 for failure in commencement of Solid Waste Processing Facility and Disposal of Legacy waste. (Copy of letter dt. 31.12.2020 is enclosed).

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022 -

To

1. The Secretary, Local Administration Department, Puducherry
2. The Director, Local Administration Department, Puducherry
3. The Commissioners, Pondicherry, Karaikal, and Yanam Municipality and Ariyankuppam, Bahour, Manadipet, Nettapakkam, Villianur, Kottucherry, Thirunallar, T.R. Pattinam, Nedungadu and Neravy Commune Panchayats.

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

D/c
19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022/ 496
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
 Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
 * * *

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

In compliance with the order of Hon'ble National Green Tribunal (NGT) dt. 28.07.2022 in O.A. No. 606 of 2018, you are here by directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to deposit Environmental Compensation of Rs. 2.4 Crores (Rupees Two crores and forty lakhs only) immediately, imposed by Puducherry Pollution Control Committee vide Letter No. 191/PPCC/PRS/SCI-I/2022/35 dt. 06.01.2022 for failure in commencement of STP near Sankaraparani River, Pondicherry and Arasallar River, Karaikal.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
 SECRETARY (ENVIRONMENT)

O/C
 19/8/2022

Encl: Hon'ble NGT Order dt. 28.07.2022

To

1. The Secretary, (Works), Puducherry
2. The Chief Engineer, Public Works Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

No. 3253/DSTE/NGT/DIR/SEE/2022/497
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

Puducherry, the 19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT in its order dt. 28.07.2022 expressed concern over improper management of Solid Waste and its likelihood of causing health and environmental impacts. It urged to complete 100 % processing of solid waste in the U.T. of Puducherry within 6 months period.

You are thereof hereby directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to

- (i) Submit time bound Action Plan within 15 days to address gap in solid waste processing and disposal of legacy waste in Pondicherry Municipality, Oulgaret Municipality, Karaikal Municipality, Mahe Municipality and Yanam Municipality within 6 months period. 100% solid waste processing must be achieved within this period as outer limit.
- (ii) Submit remediation plan for Kurumbapet disposal site to be completed within this 6 months period.
- (iii) Incorporate a condition in the trade license to provide insitue Green waste composting system and grey water treatment plant in all the Gated Community / Kalyanamandabam / Hotel / Restaurant / Malls and other categories of bulk waste generators.
- (iv) Intensify IEC activity in order to get community involvement in source segregation and achieve 100% source segregation. Tradition, Culture, Knowledge and Community involvement on reducing waste and maintaining cleanliness needs to be ensured.

- (v) Adequate composting / vermicomposting / Biomethanation Centres be set up nearest to source generation and monitoring of compost produced at individual and community level and its usage and linkage with MCFs, with end uses / processors be ensured.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

O/C JES
19/8/2022

Encl: Hon'ble NGT Order dt. 28.07.2022

To

1. The Secretary, Local Administration, Puducherry
2. The Director, Local Administration Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

7

No. 3253/DSTE/NGT/DIR/SEE/2022/ 498
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
* * *

Puducherry, the

19 AUG 2022

ORDER

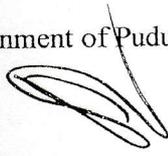
The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT in its order dt. 28.07.2022 expressed concern over inadequate treatment of sewage generated.

You are thereof hereby directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to submit time bound Action Plan within 15 days to provide under Ground Sewer System with adequate capacity of Sewage Treatment Plants (STP) for the remaining urban area of Pondicherry, Karaikal, Mahe and Yanam regions within one year.

You are also hereby directed to intercept all sources of sewage and drains carryings sewage (Vaithikuppam, Kurchikuppam, Grand Canal and Upper Canal) and divert to the STPs within maximum 6 months period. Adequate STPs must be commissioned / sewage treatment capacity augmented within this 6 months period as outer limit. These drains shall be properly maintained and exclusively used for exit of storm water.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022
To

1. The Secretary, Public Works, Puducherry
2. The District Collector, Karaikal
3. The Regional Administrator, Mahe
4. The Regional Administrator, Yanam
5. The Chief Engineer, Public Works Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum-Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

G/C Jy
19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022/499
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
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* * *

Puducherry, the 19 AUG 2022

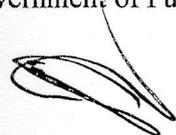
ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT noted that Sewage discharges from 3 Industries did not meet the prescribed discharge standards.

You are hereby directed to pursue the Industries to upgrade the existing Sewage Treatment Plant in order to meet the discharge standards immediately, failing which necessary action for closure shall be initiated against the units. Further, regular monitoring of industries to ensure compliance of discharge standards be conducted. Condition of ZLD on industries be imposed. Further Group Hosing Societies be directed to set up double plumbing system utilizing wash water (grey water) for flushing and gardening and black water suitability of treated or connected to sewer terminating to STPs following the draft Notification of MoEF&CC dt. 25.02.2022 etc.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
 SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

To

The Member Secretary, Puducherry Pollution Control Committee, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
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o/c JVS
 19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022/500
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
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Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT noted that out of 34 TPD of Plastic Waste generated in the Municipal areas only 14 TPD is being recovered / recycled. Remaining 20 TPD is landfilled. This needs to be avoided and sent to authorized plastic recyclers.

In compliance with the order of Hon'ble National Green Tribunal (NGT) dt. 28.07.2022 in O.A. No. 606 of 2018, you are here by directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to,

- (i) Set up Adequate Material Recovery Facility at Kurumbapet disposal site and other places within 6 months period and ensure recovery / recycling of entire plastic waste generated.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

To

1. The Secretary, Local Administration, Puducherry
2. The Director, Local Administration Department, Puducherry

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o/c
19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022 / 501
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
* * *

Puducherry, the 19 AUG 2022

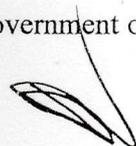
ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

In compliance with the order of Hon'ble National Green Tribunal (NGT) dt. 28.07.2022 in O.A. No. 606 of 2018, you are here by directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986:

To provide Decentralized Solid Waste Processing Facility with Buffer Zone of suitable plantation and DEWATS grey water treatment system within 6 months period. Treated sewage must be utilized for irrigation and fish culture etc.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

To

1. The Commissioner, Ariyankuppam Commune Panchayat, Puducherry
2. The Commissioner, Bahour Commune Panchayat, Puducherry
3. The Commissioner, Nettapakkam Commune Panchayat, Puducherry
4. The Commissioner, Mannadipet Commune Panchayat, Puducherry
5. The Commissioner, Villianur Commune Panchayat, Puducherry
6. The Chief Engineer, PWD, Puducherry
7. The Director, Department of Fisheries, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. The Secretary, Local Administration, Puducherry
5. The Director, Local Administration Department, Puducherry
6. PS to the Chief Secretary, Puducherry
7. Guard file

o/c
4/5
19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022/502
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

* * *

Puducherry, the 19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hon'ble National Green Tribunal has noted that around 51 MLD of treated sewage is not utilized.

Puducherry Pollution Control Committee / Pondicherry Ground Water Authority are directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to insist and ensure utilization of treated sewage available with PWD by the industries / commercial establishments while issuing Consent to Establish / Renewal of Consent / Registration / Renewal of Registration respectively.

100% utilization of entire treated sewage needs to be ensured through industries, commercial establishments, irrigation, fish culture etc.

All steps be taken to minimize drawl of ground water. It is also directed to ensure that septic tanks and soak pits systems safeguard ground water safety, particularly in rural areas. Scientific management of coast to prevent salinization of ground water be also ensured.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

o/c
JK
19/8/2022

To

1. The Secretary (Works), Puducherry
2. The Member Secretary, Puducherry Pollution Control Committee, Puducherry
3. The Member Secretary, Puducherry Ground Water Authority, Puducherry
4. The Chief Engineer, PWD, Puducherry
5. The Director, LAD, Puducherry
6. The Director, (Fisheries), Puducherry
7. The Commissioners, Ariyankuppam, Bahour, Manadipet, Nettapakkam, Villianur, Kottucherry, Thirunallar, T.R. Pattinam, Nedungadu and Neravy Commune Panchayats.

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT opined to make Mahe and Yanam regions as Zero waste Centres.

You are therefore hereby directed as per the provisions of Section 5 of the Environment (Protection) Act, 1986 to take necessary measures to make Mahe and Yanam Municipality as Zero waste Centres by establishing proper Sewage and Solid Waste Management Systems, within six months period.

Director, LAD shall monitor the progress closely to ensure this compliance within 6 months period.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022
To

1. The Regional Administrator, Mahe
2. The Regional Administrator, Yanam
3. The Commissioner, Mahe
4. The Commissioner, Yanam
5. The Director, Local Administration Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant-Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. The Secretary, Local Administration, Puducherry
5. PS to the Chief Secretary, Puducherry
6. Guard file

o/c 
19/8/2022

19

No. 3253/DSTE/NGT/DIR/SEE/2022/ 504
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
* * *

Puducherry, the

10 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

In compliance with the order of Hon'ble National Green Tribunal (NGT) dt. 28.07.2022 in O.A. No. 606 of 2018, The Development Commissioner, Government of Puducherry is designated as **Senior Nodal Officer (SNO)**. The SNO will regularly assess the progress in bridging the gaps in Sewage and Solid Waste Management and Establishing stock taking at District / Commune level. Copies of initial Orders dt. 29.04.2019, 02.07.2020, 30.11.2021, 31.05.2022 and 28.07.2022 issued simultaneously are also enclosed for monitoring the progress and compliance. Apart from this additional directions can be issued by SNO and further measures and innovative approach can be undertaken to ensure and expedite compliance of environmental norms.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

To

The Development Commissioner, Government of Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Secretary, Public Works, Puducherry
4. The Secretary, Rural Development, Puducherry
5. The Secretary, Local Administration, Puducherry
6. The Director, Local Administration Department, Puducherry
7. The Director, Department of Science, Technology and Environment, Puducherry
8. The Chief Engineer, Public Works Department, Puducherry
9. PS to the Chief Secretary, Puducherry
10. Guard file

o/c JVS
19/8/2022

No. 3253/DSTE/NGT/DIR/SEE/2022/ ^{EOS}
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
 Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

* * *

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hone'ble NGT urged to safeguard ground water in rural area from septic tanks and soak pits systems.

You are directed to provide Feacal Sludge Treatment Systems for Rural areas under Swachh Bharath Gramin schemes within 6 months period.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
 SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

o/c Jey
19/8/2022

To

1. The Secretary, Rural Development, Puducherry
2. The Project Director, DRDA, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

No. 3253/DSTE/NGT/DIR/SEE/2022/506
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
 Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

The Hon'ble NGT suggested to provide more Rain Water Harvesting Structures in order to increase ground water table level.

You are requested to provide Roof Top Rain Water Harvesting Systems to all the Government buildings at the earliest and within outer limit of 6 months period.

This is issued with the approval of the Chief Secretary, Government of Puducherry.



(E. VALLAVAN, I.A.S.)
 SECRETARY (ENVIRONMENT)

O/C *[Signature]*
 19/8/2022

To

1. The Secretary, Public Works Department, Puducherry
2. The Chief Engineer, Public Works Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

No. 3253/DSTE/NGT/DIR/SEE/2022/ 507
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
 Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

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Puducherry, the 19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hon'ble NGT insisted for effective utilization of treated sewage for industrial/ Horticulture proposes in order to conserve ground water resource.

Therefore, Committee for Effective Utilization of Treated Sewage of Public Works Department is constituted with the following members:

- | | | | |
|--------|--|---|------------------|
| (i) | The Secretary, Public Works Department | - | Chairman |
| (ii) | The Chief Engineer, Public Works Department | - | Member |
| (iii) | The Member Secretary,
Puducherry pollution Control Committee | - | Member |
| (iv) | The Director, Department of Agriculture | - | Member |
| (v) | The Director, Department of Industry | - | Member |
| (vi) | The Director,
Department of Science, Technology & Environment | - | Member |
| (vii) | The Director, Local Administration Department | - | Member |
| (viii) | The Deputy Conservation of Forest | - | Member |
| (ix) | The Executive Engineer, (PH), PWD | - | Member Secretary |

The Committee shall meet once in 3 months and evolve plan and ensure implementation of Plan for 100% utilization of Treated Sewage for Industrial, Agriculture Forestry, Fish culture, Water Sprinkling, Playgrounds, Railways, Bus Stands, Universities and other suitable purposes. .

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

o/c *ES*
19/8/2022

To

1. The Secretary, Works, Puducherry
2. The Chief Engineer, Public Works Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

No. 3253/DSTE/NGT/DIR/SEE/2022/ 508
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494

Puducherry, the 19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hon'ble NGT emphasized more Rain Water Harvesting Structure in order to increase ground water level and stated that Rain water harvesting structures should be mandatory.

You are therefore requested to make it mandatory to provide Rain Water Harvesting Structures for all buildings public or private in the U.T. of Puducherry.

This is issued with the approval of the Chief Secretary, Government of Puducherry.

(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

O/C
19/8/2022

Encl: Hon'ble NGT Order dt. 28.07.2022

To

- 1. The Secretary, Town & Country Planning Department, Puducherry.
- 2. The Member Secretary, Puducherry Planning Authority, Puducherry
- 3. The Member Secretary Karaikal Planning Authority, Karaikal
- 4. The Member Secretary Mahe Planning Authority, Mahe
- 5. The Member Secretary Yanam Planning Authority, Yanam

Copy to:

- 1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
- 2. The OSD to Hon'ble Chief Minister, Puducherry
- 3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
- 4. PS to the Chief Secretary, Puducherry
- 5. Guard file

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hon'ble National Green Tribunal expressed concern over accumulation of huge quantity of Plastic Waste due to tourism activity.

Hon'ble National Green Tribunal emphasized to promote eco-friendly tourism in order to contain plastic menace.

Secretary and Director Tourism are directed to evolve an Action Plan for propagating Eco-Tourism in the U.T. of Puducherry within 3 months period.

Further, the resorts and hotels be directed to adopt Zero waste policy, including waste water reuse within the resort / hotel areas and the compliance be monitored regularly.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

To

1. The Secretary, Tourism, Puducherry
2. The Director, Tourism, Puducherry
3. The Member Secretary, PPCC, Puducherry
4. The Director, Local Administration Department, Puducherry

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. PS to the Chief Secretary, Puducherry
5. Guard file

o/c
JVS
19/8/2022

31

No. 3253/DSTE/NGT/DIR/SEE/2022/50
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Telephone : (0413) 2201256 ; Telefax : (0413) 2203494
* * *

Puducherry, the

19 AUG 2022

ORDER

The Chief Secretary, Government of Puducherry has appeared before the Hon'ble National Green Tribunal (NGT) on 28.07.2022 related to O.A. No. 606 of 2018.

Hon'ble NGT suggested to have stringent monitoring by District Magistrates in bridging the gap in waste generation and treatment.

You are therefore requested to review the Solid Waste / Waste Water Management System while executing the District Environment Plans and ensure that gap in waste generation and treatment is bridged at the earliest in your Districts. Alternative / interim measures to the extent and wherever found viable be adopted.

This is issued with the approval of the Chief Secretary, Government of Puducherry.


(E. VALLAVAN, I.A.S.)
SECRETARY (ENVIRONMENT)

Encl: Hon'ble NGT Order dt. 28.07.2022

To

1. The District Collector, Puducherry
2. The District Collector, Karaikal

Copy to:

1. The Secretary to Hon'ble Lieutenant Governor, Puducherry
2. The OSD to Hon'ble Chief Minister, Puducherry
3. The Development Commissioner-cum- Senior Nodal Officer, Government of Puducherry
4. The Director, Local Administration Department, Puducherry
5. The Chief Engineer, Public Works Department
6. PS to the Chief Secretary, Puducherry
7. Guard file.

o/c
19/8/2022

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

**Minutes of the Review Meeting Compliance Status of the Hon'ble NGT
Directions in the matter of O.A.No.606 of 2018 held on 27.10.2022 at Chief
Secretariat, Puducherry**

List of Members and officers who attended the meeting are annexed.

At the outset, Secretary (DST&E) briefed about the Hon'ble National Green Tribunal (NGT) order dt. 28.07.2022 and 07.09.2022. The Director, DST&E explained about each component of the order issued under Section 5 of Environment (Protection) Act, 1986.

1. The Development Commissioner -cum- Senior Nodal Officer directed to remit Environment Compensation (EC) of Rs. 9 lakhs imposed by PPCC to 13 Local Bodies for non-processing of solid waste and non-disposal of legacy waste within a week.

(Action: Director, LAD)

2. The Development Commissioner has instructed Secretary, PWD to submit the proposal for payment of Environment Compensation within a week.

DPR for installation of 3 MLD STP at Sankaraparani river and 2 MLD STP at Arasalar river have been submitted under AMRUT scheme for sanction.

(Action: Secretary, PWD)

3. Regarding the disposal of Legacy waste, the Director, LAD informed that Out of 553300 tons, Approx. 276650 tons (55%) have been cleared. I.e., Out of 23 acres of land, 7 acres of land have been cleared and expected 10 acres of land to be cleared by Dec 2022. In addition to that, the Secretary (Envt.) instructed to deploy the additional trommel to clear the legacy waste to the maximum extent of 75% before onset of Monsoon. The Local Administration Department is responsible for disposal of the Legacy waste in a time bound manner.



The Director, LAD was instructed to call for Request for Proposal (RFP) for preparation of DPR for bio-mining of legacy waste at Karaikal Municipality. Tender should be floated before 11th November.

LAD has prepared the DPR for Yanam, to clear the legacy waste of 25306 MT through Bio-mining and Bio-remediation for reclamation of land around 1.8 acres of land. Approval of DPR under Progress and about to issue the tender by Dec 2022. Tender has to be floated before 11th November.

Director, LAD informed that there is no legacy waste in Mahe.

(Action: Director, LAD)

All Local bodies were instructed to publish Bye-laws within a week to provide insitue Green Waste composting system and Gray water treatment System for Kalyanamandabam, Hotel / Restaurant, Malls and other categories of bulk waste generators. The Oulgaret Municipality has already amended Bye-laws. The Director LAD is instructed to amend the byelaws of all the municipalities or amend the trade license before 11th November. The trade license of non-complying commercial establishment shall be revoked.

The Director, LAD may explore the possibilities of empanelling agency for establishing micro composting facility in commercial establishment.

The Director (LAD) informed that the necessary IEC activities are being carried out in order to create awareness on segregation of solid waste. The Secretary (ST&E) instructed all Local Bodies to submit the detailed report on IEC activities so far conducted.

The UT of Puducherry has commenced centralised processing plant set up for solid waste for all the regions. However, LAD has initiated the encouragement of Bulk waste generators to set up of Micro composting facility (MCF's) within their premises to reduce the waste to some extent coming to the processing plant.

(Action: Director, LAD)



4. The Secretary (ST&E) instructed to provide details on sewer unconnected households, gap in sewage treatment and date of commissioning and expected date of completion for all the Regions as per the following format within 3 days so as to prepare comprehensive affidavit to submit before Hon'ble NGT.

Region	Sewage Generated (MLD)	Sewage Treated (MLD)	Gap in Treatment (MLD)	Plan of Action to bridge the gap	Date of Completion
Pondicherry					
Mahe					
Yanam					
Karaikal					

(Action: Chief Engineer, PWD)

5. The Secretary (ST&E) instructed to provide details on number of industries inspected / monitored since 28.07.2022 and number of industries complied / non complied, action taken thereon. This may complied for filing affidavit before Hon'ble NGT.

Planning Authority was instructed to issue an executive order stipulating a condition to provide dual plumbing system and Rooftop rain water harvesting system in all apartments/ commercial buildings with the approval the Secretary (T&CP) and implement the condition in future.

(Action: Member Secretary, PPA)

6. The gap in scientific disposal of 20 TPD of plastic waste was discussed. The Director (LAD) informed that 20 TPD of Material Recovery Facility (MRF) is in pipeline and it would commence its operation by December 2022. The Development Commissioner instructed to provide the details as per the following format within 3 days so as to prepare comprehensive affidavit to submit before Hon'ble NGT.

Total Plastic Waste Generated	Recovered in Material Recovery Facility (MRF)	Collected and disposed through informal sector	Plan of Action to cover 100% Plastic Waste Management

(Action: Director, LAD)

P. R. Srinivasan

7. Regarding establishment of decentralized solid waste processing facility, the Director, (LAD) informed that processing facility will be established in Bahour and work order will be awarded before 11th November 2022.

(Action: Director, LAD)

8. The Project Director, DRDA informed that grey water treatment system is planned for 59 villages under Swachh Bharat Mission 2.0 (Gramin). The Secretary (ST&E) asked to provide the details of the scheme.

(Action: Project Director, DRDA)

9. In order to utilize the treated sewage water to maximum extent, the Development Commissioner to General Manager, PIPDIC and Director, (LAD) to explore the possibility of utilization of treated sewage from STP operated by PWD near Kanaganeri by the industries located in Mettupalayam Industrial Estate. It is also suggested to explore the possibility of utilization of treated sewage by Pondicherry Technology University and Pondicherry University by providing required pipe line.

(Action: GM, PIPDIC & Director, LAD)

10. Regarding making Mahe and Yanam as Zero waste Centre, Director, LAD informed that Mahe has already reached Zero waste Region as inhouse composting is practiced in all the households. Non-biodegradable waste are sent to Material Recovery Facility. Yanam is moving towards zero land fill through vermicomposting of bio-waste and incineration of non-biowaste.

11. Superintendent Engineer, PWD informed that Action has been initiated Development Commissioner asked Superintendent Engineer, PWD and Member Secretary, PGWA to provide details within 3 days on number of roof top Rain Water Harvesting System were provide for the last three years and provide RWHS in the Government building for the next year.

(Action: Chief Engineer, PWD and Member Secretary, PGWA)



12. Puducherry Ground Water Authority was directed to submit the details of RWH system provided in Govt. and Non Govt. sectors within 3 days.

(Action: MS, PGWA)

13. Director, Tourism informed that few beaches have been identified to promote ecotourism under Swadesh Darsan 2.0. Mangrove trail with plantation is proposed.

(Action: Director, Tourism)

14. Implementation of Faecal Sludge Treatment (FST) system in rural areas to be completed within a week time.

(Action: Project Director, DRDA)

15. On Maximum utilization of treated sewage, SEE, PWD informed that first meeting of the committee for effective utilization of treated sewage of PWD was convened on 23.09.2022 and explored to possibility of utility treated sewage in industrial and Agricultural.

16. The Development Commissioner requested District Collector of Puducherry and Karaikal to convene District Committee Environment meeting periodically and review solid waste and sewage management.

(Action: District Collector Puducherry & Karaikal)

17. The Development Commissioner directed all the concerned Departments to submit detailed action taken report on order dt. 19.08.2022 issued by the Secretary (DST&E) before 03.11.2022 in order to submit consolidated report to the Hon'ble NGT.

The Development Commissioner informed that if any corrosive order is passed by the Hon'ble NGT, the respective HOD of the department is sole by need responsible.

The meeting ended with vote of thanks to the Chair.



ANNEXURE

List of Participants

Thiru/Tmt

1. Thiru. M. Raju, I.A.S., Development Commissioner, Government of Puducherry, Puducherry
2. Dr. A. Muthamma, I.A.S., Secretary (ST&E)/Chairman (PPCC), Puducherry.
3. Thiru. A. Nedunchezhiyan, I.A.S., Secretary, (RD), Puducherry
4. Thiru. T. Arun, I.A.S., Secretary, PWD, Puducherry
5. Tmt. Rishita Gupta, I.A.S., Project Director, DRDA, Puducherry
6. Tmt. Priyadarshny. P, Director (ST&E)/MS (PPCC), Puducherry.
7. Thiru. Ravideep Singh Chahar, Director, LAD, Puducherry
8. Thiru. M. Kandar Selvam, Member Secretary, PPA, Puducherry
9. Thiru. S. Manohar, Member Secretary, PGWA, Puducherry
10. Thiru. Dr. N. Ramesh, SEE, DSTE, Puducherry
11. Dr. V. R. Sumathi, Scientist, DSTE, Puducherry
12. Thiru. A. Baskaram, SE-2, PWD, Puducherry
13. Thiru. S. Muruganatham, EE (PHD), PWD, Puducherry
14. Thiru. N. Ravi, Thirunallar Commune Panchayat, Karaikal
15. Thiru. V. Ejulradjane, Commissioner, MCP, Puducherry
16. Thiru. K. Malligarjunan, AE, MCP, Puducherry
17. Thiru.P. Nagaradjan, AE, ACP, Puducherry
18. Thiru. P. Gunasekaran, BC, ACP, Puducherry
19. Tmt. T. Aruna (AMRUT SBM), Team Leader & Urban Management, LAD, Puducherry
20. Thiru. A. Sureshraj, Commissioner, OM, Puducherry
21. Thiru. M. Jaisankar, JE, OM, Puducherry
22. Thiru. R. Cartiqueyane, Commissioner, BCP, Puducherry
23. Thiru. B. Ramanathan, Junior Town Planner, PPA, Puducherry
24. Thiru. R. Iyappan, Junior Engineer, NCP, Puducherry.
25. Tmt. J. Selvanayaki, JSA, PPCC, Puducherry.

No. 4420/TCP/NGT -PPCC/2022
Government of Puducherry
Chief Secretariat (Housing)

Puducherry, the 31.10.2022.

ORDER

Sub :TCPD–Stipulating condition in the building permit by the Planning Authorities - Setting up double plumbing system utilizing wash water (grey water) for flushing and gardening and black water suitability treated or connected to sewer terminating to STPs – Orders issued – Reg.

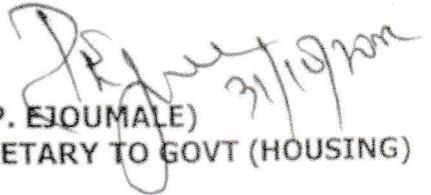
- Ref: 1. Orders of Hon'ble NGT, New Delhi vide OA No. 606/2018, dated 28.7.2022 and 7.9.2022.
2. I.D. Note No.4420/TCP/JTP-I/NGT-PPCC/2022/318, dated 31.10.2022 of the Town & Country Planning Department, Puducherry.

With reference to the ID note submitted in the context of order passed by the Hon'ble National Green Tribunal (NGT), New Delhi vide order 1st cited above, it is mandated that the group housing / colonies with built-up area more than 5000 Sq.m. shall provide double plumbing system utilizing wash water (grey water) for flushing and gardening and black water suitability treated or connected to sewer terminating to STPs.

In this regard, it is hereby ordered that while issue of building permit by the Planning Authorities for group housing/ colonies with built-up area more than 5000 Sq.M., a condition for "making provision of double plumbing system utilizing wash water (grey water) for flushing and gardening and black water suitability treated or connected to sewer terminating to STPs" shall be imposed in the building permits. The Member Secretary of the concerned Planning Authorities shall take necessary action accordingly.

This order issued with the approval of the Secretary to Govt. (Town Planning).

// BY ORDER //


(P. EJOYMALE)

UNDER SECRETARY TO GOVT (HOUSING)

To

1. The Chairman, Puducherry / Karaikal / Mahe / Yanam Planning Authority.
2. The Chief Town Planner, Town and Country Planning Department, Puducherry.
3. The Member Secretary, Puducherry / Karaikal / Mahe / Yanam Planning Authority,
4. Spare/ file copy.

Copy to :

The Member Secretary,
Puducherry Pollution Control Committee, (PPCC),
O/o Dept. of Science, Technology and Environment, Anna Nagar, Puducherry.

Copy submitted to:

The Secretary to Govt. (Town Planning),
Chief Secretariat, Puducherry.

BEFORE THE NATIONAL
GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

APPLICATION NO: 606 OF 2018

**COMPLIANCE OF MUNICIPAL
SOLID WASTE MANAGEMENT
RULES, 2016 AND OTHER
ENVIRONMENTAL ISSUES
(ARISING OUT OF DIRECTIONS OF
THE HON'BLE SUPREME COURT
IN W. P. NO. 888/1996 AND
W. P. NO. 375/2012)**

PAPER BOOK II

**ABHIMANYU GARG
STANDING COUNSEL
GOVERNMENT OF PUDUCHERRY**